

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.A.(SJ) No. 199 of 2010

Boro Hansda

..... Appellant

Versus

The State of Jharkhand

..... Respondent

CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA

Through- Video Conferencing

For the Appellant

: Mr. Niraj Narayan Mishra, Advocate;  
Mr. Vijay Shankar Jha, A.C.

For the State

: Mr. Manoj Mishra, APP

11/Dated: 11/09/2020

When the matter is called out, Mr. Niraj Narayan Mishra, learned counsel for the appellant, Mr. Vijay Shankar Jha, learned amicus curiae as well as Mr. Manoj Mishra, learned counsel for the State have appeared.

Learned counsel for the appellant has submitted that he has just filed *vakalatnama* and he has not received paper book, deposition papers as well as copy of the FIR as yet, therefore, he may be provided the same at his own cost.

Mr. Manoj Mishra, learned counsel for the State has also sought the copies of the same.

Mr. Vijay Shankar Jha, learned amicus curiae has submitted that he has received the paper book.

Accordingly, office is directed to give a copy of the appeal, deposition papers as well as copy of the FIR to Mr. Niraj Narayan Mishra, learned counsel for the appellant as well as Mr. Manoj Mishra, learned counsel for the State.

At the request of learned counsel for the appellant, put up this case on 25.10.2020.

( Ratnaker Bhengra, J.)

Madhav/-